

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No. 4523/Del/2018  
(Assessment Year : 2014-15)

Nuovo Pignone International SRL (Formerly known as Nuovo Pignone SPA) C/o. 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase – III, Gurgaon-122 002  PAN No. AABCG 3212 A	Vs.	DCIT (International Taxation) Circle – 1(3)(1) New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	Ms. Disha Jham, Adv.
Revenue by	Ms. Anupama Anand, CIT-DR

Date of hearing:	05.04.2022
Date of Pronouncement:	05.04.2022

**ORDER**

**PER ANIL CHATURVEDI, AM :**

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax, Income-tax Department, New Delhi under section 144C(5) of the Income Tax Act pursuant to the direction of Dispute Resolution Panel (DRP) – 1, New Delhi order dated 31.07.2017 for Assessment Year 2014-15.

2. Before us, the Learned Counsel has moved an application dated 05.04.2022 wherein it is stated that the assessee has settled the matter under Vivad Se Vishwas (VSV) and therefore the appeal be treated as withdrawn,, to which the Revenue has no objection.

3. After considering the request made, we dismiss the appeal of assessee as withdrawn. **Thus the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

**Order pronounced in the open court on 05.04.2022, immediately after conclusion of the hearing of the matter in virtual mode.**

**Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

**Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

Date:- 05.04.2022

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**Copy forwarded to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI